

PUNJAB VIDHAN SABHA SECRETARIAT
(LEGISLATION BRANCH)

No. 9-LA-2019/ 2833

Subject: Transaction of Non-Official Bills/Resolutions on Thursday, the 21st February, 2019.


Under rule 30 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) Business other than Government Business shall have precedence on Thursday falling on the 21st February, 2019. In accordance with Rule 30(2)(b),(c) and (d) of the Rules ibid such business shall be taken up in the following order:-

- i) Bills in respect of which leave to introduce is to be asked for;
- ii) Resolutions on matters of general public importance; and
- iii) Bills which have already been introduced.

2. The relative precedence of Bills in respect of which leave to introduce is to be asked for shall be determined by ballot as required by sub-rule (3) of rule 30 of the Rules ibid.

3. In accordance with the procedure set out in Schedule I to the rules for the holding of the ballot, two numbered lists, one in respect of Bills for which leave to introduce is to be asked for and the other in respect of Resolutions, shall be kept open in the Notice Office (Receipt and Dispatch Section) of the Punjab Vidhan Sabha Secretariat between the hours of 10.00 A.M. and 4.00 P.M. on Friday, the 15th February, 2019 and Monday, the 18th February, 2019.

4. Any Member, who wishes to have his/her name balloted for, may have his/her name entered against one number only in the numbered list in respect of Resolutions and against one number for each Bill for which he/she has given notice upto number of three in the numbered list for Bills in respect of which leave to introduce is to be asked for.


SUPERINTENDENT
Punjab Vidhan Sabha
Chandigarh

P.T.O.

5. Only those numbers against which names are entered in the numbered list will be balloted for the purpose of determining the priority of Bills and of Resolutions.

6. It is, however, not necessary for Members to enter their names in numbered list personally. They can authorize the Secretary or any other person to act on their behalf in this respect.

7. The ballot for determining the relative precedence of Bills in respect of which leave to introduce is to be asked for will be held in Secretary's Room at 11.00 A.M. on Wednesday, the 20th February, 2019 and ballot in respect of Resolutions will be held immediately thereafter.

8. Members need not be present at the ballot. They may intimate the order in which they want their Bills/Resolutions to take priority. In the absence of any intimation in this connection the dates of their admission will be followed.

DATED CHANDIGARH:
THE 14TH FEBRUARY, 2019.

SHASHI LAKHANPAL MISHRA,
SECRETARY.

To

All Members of the Punjab Vidhan Sabha.

No. 9-LA-2019/ 2834, dated Chandigarh, the 14th February, 2019.

Copy forwarded for information to –

1. the Chief Secretary to Government, Punjab ;
2. all Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab;
3. the Principal Secretary to Government, Punjab, Department of Parliamentary Affairs (with 4 spare copies); and
4. the Under Secretary to Government, Punjab, Department of General Administration (By name) with 180 spare copies for distribution amongst various Branches under the Administrative Secretaries.


SUPERINTENDENT,
for SECRETARY.